

MANIPUR **GAZETTE**

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No. 205

Imphal, Monday, September 14, 2026

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**GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

NOTIFICATION

Imphal, September 10, 2026

No. 2/3/2025-Leg/L: The following Resolution No. 8 passed by the Twelfth Manipur Legislative Assembly on 02.09.2026 is hereby published in the Manipur Gazette for information of the general public:

RESOLUTION PASSED BY THE TWELFTH MANIPUR LEGISLATIVE ASSEMBLY

No. 8

“WHEREAS, the Parliament had enacted the Water (Prevention and Control of Pollution) Amendment Act 2024 (No. 5 of 2024) notified on 15.02.2024.

AND WHEREAS, the Amendment Act shall apply, in the first instance, to the whole of the States of Himachal Pradesh and Rajasthan and the Union Territories and it shall apply to such other States which will adopt this Act, by passing a resolution in their legislative assemblies and legislative councils (if any) under clause (1) of article 252 of the Constitution read with clause (2) thereof, with effect from the date of such adoption.

AND WHEREAS, the aim of this Amendment Act is to decriminalize the provisions of the original Act "Water (Prevention and Control of Pollution) Act, 1974" [6 of 1974] to facilitate ease of doing business in the country and to streamline the process of nomination of Chairman of State Pollution Control Boards.

AND WHEREAS, it appears to this Legislative Assembly to be desirable that the aforesaid Amendment Act should be adopted in the State of Manipur by passing a resolution in this House.

NOW, THEREFORE, in exercise of the powers conferred by Article 252 of the Constitution of India, this House hereby resolves that the amendments with respect to the Water (Prevention and Control of

Pollution) Amendment Act, 2024 (No. 5 of 2024) should be adopted in the State of Manipur, as enacted by the Parliament.”.

Imphal, the 2nd September, 2026

TH. SATYABRATA SINGH,
Speaker, Manipur Legislative Assembly.

ARUN KUMAR SINHA,
Principal Secretary (Law),
Government of Manipur.